

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/s SHASHI OILS AND FATS PRIVATE LIMITED**

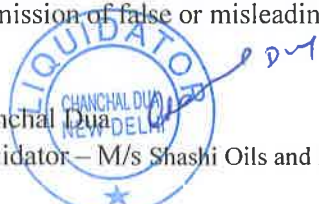
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s SHASHI OILS AND FATS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/05/2005
3.	Authority under which corporate debtor is incorporated/registered.	REGISTRAR OF COMPANIES, KANPUR (UP), UNDER COMPANIES ACT 1956
4.	Corporate Identity No. of corporate debtor	U15142UP2005PTC030056
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD OFFICE: GOEL DAL MILL, OPPOSITE BUDNA ROAD, G.T. ROAD KHATAULI, MUZAFFARNAGAR, UTTAR PRADESH-251201
6.	Date of closure of Insolvency Resolution Process	21-01-2020
7.	Liquidation Commencement Date of Corporate Debtor	21-01-2020 (Copy of order received on 22-01-2020)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name- Mr. Chanchal Dua Regd. No.- IBBI/IPA-003/IP-N00083/2017-18/10821
9.	Address and e-mail of the liquidator, as registered with the Board	Add: 1-A/85-A, Ramesh Nagar, New Delhi-110015. E-Mail: chanchalduaco@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add: ARCK Resolution Professionals LLP, 409, 4 th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 E-Mail: insolvency@arck.in
11.	Last date for submission of claims	20-02-2020

Notice is hereby given that Hon'ble National Company Law Tribunal, Allahabad Bench, has ordered the commencement of liquidation of the M/s SHASHI OILS AND FATS PRIVATE LIMITED on 21-01-2020 (Copy of Order was received on 22-01-2020).

The stakeholders of M/s SHASHI OILS AND FATS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20-02-2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Chanchal Dua
Liquidator – M/s Shashi Oils and Fats Private Limited

Date: 25-01-2020
Place: New Delhi